

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 170/2019
CBI Vs. Om Arora & Ors**

09.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. V. K. Ohri, Ld. Counsel for A1.
Sh. Dinkar Singh, Ld. Counsel for A3.
A3-Sanjay Dutt has joined the proceedings through video conference.
None for A2.

Matter has been listed today for physical hearing on the application U/s 91 Cr. P. C. moved by A3.

However, requests have been received on the mobile phone of Sh. Virender Yadav, Reader of the Court, from Sh. V. K. Ohri and Sh. Dinkar Singh, Ld. Counsels for A1 and A3 respectively for taking up the matter through Video conference.

Thereafter, the proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Reply to the application has already been received on the e-mail of the court. Arguments at length heard on the application U/s 91 Cr. P. C moved by A3.

Put up for clarification if any or in the alternative for order on the above application on 28.9.2020, to be taken up through video conference.

Electronic intimation regarding next date of hearing be given to all the accused persons.

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**Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/09.09.2020**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 284/2019

CBI Vs. Jitender Kumar & Ors.

09.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
IO Insp. Yashwant Singh is present.
Sh. S. P. Nangia, Ld. Counsel for A1, A4 and A5.
Sh. Dhruv Chaudhary, Ld. Counsel for A2 and A3.
Sh. Ankit Aggarwal, Ld. Counsel for A6.
A-1 & A4 are present on bail.
Proceedings against A7 have already abated.
None for A8, A9 and A10.
A-14 (additional accused)Deepak Madan is present in person pursuant to order dated 02.3.2020.
Sh. Dhruv Chaudhary Advocate is also appearing for additional accused A13 and A14.

Matter has been listed today for appearance of additional accused persons who were summoned vide order dated 02.3.2020.

Separate applications seeking exemption from personal appearance have been moved on behalf of A2,A3, A5, A6 and A13.

Heard. In view of the reasons stated in the applications A2, A3, A5, A6 and A13 are exempted from personal appearance only for today.

Sh. Parteek Yadav, Ld. Counsel for A11 and Ms. Kamlesh Mahajan, Id. Counsel for A12 have requested for exemption from personal appearance on behalf of A11 and A12 on the mobile phone of Sh. Virender Yadav, Reader of the court. However, no vakalatnama has been filed on behalf of A11 and A12. In view of the telephonic request made , A11 and A12 are also exempted from personal appearance only for today.

No one has appeared on behalf of A8, A9 and A10 nor any request for exemption has been made on their behalf.

An application has been moved on behalf of A14 Deepak Madan for releasing him on personal bond till next date of hearing as he is unable to arrange the surety due to Covid-19.

I have considered the application. A-14 is released on personal bond till the next date of hearing. Additional accused A11 to A14 are directed to remain present on the next date of hearing along with their respective sureties.

Put up for further proceedings on 23.9.2020 to be taken up through physical hearing.

Electronic notice be issued to A8, A9 and A10 for the next date of hearing.

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Spl. Judge (PC Act), CBI-12

RADCC/New Delhi/09.09.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

RC DAI-2016-A-2020

CBI Vs. Ashutosh Kumar Singh

09.09.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for CBI.
Sh. S. P. Sinha, Ld. Counsel for the applicant.


Matter has been listed today for physical hearing on the application dt. 3.8.2018 filed by the applicant seeking defreezing of the account of the applicant.

However, request has been received on the mobile phone of Sh. Virender Yadav, Reader of the Court, from Sh. S. P. Sinha, Ld. Counsel for the applicant for taking up the matter through Video conference keeping in view the sudden spurt in Covid cases in Delhi. Thereafter, the proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Although, the matter was listed today for physical hearing on the application moved on behalf of applicant M/s Ashutosh Kumar (HUF) however, Ld. Counsel for the applicant submits that he was under the impression that infact date for physical hearing would be listed today. Ld. Counsel further submits that probably there is some communication gap in this regard. In view of the submissions of Ld. Counsel for the applicant, matter is now listed for 30.9.2020 to be taken up through virtual hearing at 2.00 PM for arguments on the application dated 3.8.2018 moved by the applicant. Ld. PP is directed to inform the IO to join the proceedings on the next date of hearing.

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Spl. Judge (PC Act), CBI-12

RADCC/New Delhi/09.09.2020